

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 04th day of February, 2004.

Original Application No. 1641 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Kamata Prasad Singh S/• Late Ram Bahori Singh,
R/• S- 346, Yashoda Nagar, Kanpur- 11.

.....Applicant

Counsel for the applicant :- D.N. Singh

V E R S U S

1. Union of India through Secretary,
M/• Communications, D/• Telecommunication,
Sanchar Bhawan, Ashok Road, New Delhi-110001.
2. Hon'ble the President/Disciplinary Authority
through Government of India, M/• Communication,
Tele
D/•/Communication, West Block-I, Wing-2,
R.K. Puram, Sector-1, New Delhi-110066.
3. Secretary, Union Public Service Commission,
New Delhi.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

The applicant, it appears, was served with a charge-memo dated 08.11.1994 against which he submitted his reply dated 25/27.01.1995. The disciplinary authority appointed the Enquiry Officer who enquired into the charges and submitted his report dated 05.12.1997. The applicant thereafter called upon to submit his representation against the findings recorded by the Enquiry Officer. On receipt of the reply, the disciplinary authority passed an order of punishment dated 13.10.2000 which was communicated to the applicant vide




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letter dated 17.11.2000. The applicant, it is alleged, submitted an appeal/memorial and relief claimed herein is that the respondent No. 2 be directed to decide the said memorial submitted by the applicant.

2. Considering the facts and circumstances of the case the O.A is disposed of with a direction that the respondent No. 2 shall consider and dispose of the representation/memorial by means of reasoned and speaking order to be passed and communicated to the applicant within a period of three months from the date of communication of this order.

3. There will be no order as to costs.


Vice-Chairman.

/Anand/